

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 410(ND)/2017

IN THE MATTER OF:

S.U. Securities Pvt. Ltd. & Ors.

.... Applicants/petitioners

Vs.

Charming Apparels Pvt. Ltd. & Ors.

.... Respondents

Order under Section 241(1), 242 & 244

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner: Mr. Virendra Ganda, Sr. Advocate
Ms. Runul Rastogi, Advocate


For the Respondent:

ORDER

Learned counsel for the petitioner has argued that being 50% shareholder and member of the Board of Director in respondent No. 1 company he has not been taken into confidence with regard to transfer of property belonging to respondent No. 1-Charming Apparels Private Limited (para 3 of the Memorandum of Family Settlement). The aforesaid family settlement therefore would not be binding on respondent No. 1 Company to the prejudice of the petitioner.

Notice to show cause to the respondents returnable on 06.12.2017 be issued as to why the petition be not admitted.

List for further consideration on 06.12.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)